

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
IB-204/ND/2021

IN THE MATTER OF:

Union Bank of India

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 27.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicant

:Mr. Mr. Tejaswi Bhanu in I.A.
4657/2022, Advocate.

For the Resolution Professional

:Ms. Kiran Sharma, Advocate. Mr.
Somdutta, Bhattacharyya, Adv., Ms.
Kiran Sharma, Adv., Ms. Niharika
Sharma, Adv. In IA 4655/2022 and
In IA 4657/2022.

ORDER

IA/4655/2022

This is the application filed on behalf of Resolution Professional of the Corporate Debtor under Section 21(1) of IB Code read with Regulation 17(1) of IBBI(IRP for CP) Regulation, 2016 for placing on record the updated constitution of Committee of Creditors of the Corporate Debtor.

The updated second report certifying constitution of the Committee of the Creditor is taken on record with just exceptions. The present application is

(Anjula)

— Sel —

— Sel —

allowed which contains the second report of constitution of Committee of Creditors as Annexure B.

IA/4657/2022

Heard the submissions made by the counsel for the Applicant. This is an application filed under Section 60(5) of IB Code, 2016 read with Rule 11 of NCLT Rules, 2016.

The counsel for the RP is present and submitted that counsel for the RP has not received the application, therefore let notice be served in this matter. Counsel for the Applicant may serve notice on the counsel for the RP/RP and also provide fresh copy of the application. Two weeks is granted to the counsel for RP for getting the reply filed by RP in this matter. Post this matter after two weeks. List this matter on 18.10.2022.

— Sd —

(Rahul Bhatnagar)
Member (T)

— Sd —

(P.S.N Prasad)
Member (J)